

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

O.A. No.1586/94

New Delhi, dated the 10th Aug., 1994

CORAM

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (Judicial)

Smt. Tajinder Kaur Chawla,
r/o E-6, Greater Kailash Enclave Part-I,
New Delhi-14

... Applicant

(By Advocate Shri S.K. Mishra)

V/s

1. Secretary,
Education Department,
Govt. of National Capital of Delhi,
5-Sham Nath Marg, Delhi-54
2. Director of Education, Govt. of
N.C.T. Old Sectt., Delhi-54
3. Dy. Director of Education,
District South, Defence Colony,
New Delhi.

.. Respondents

(None for the Respondents)

JUDGMENT(ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Shri S.K. Mishra, counsel for the applicant appeared and was heard in OA 1586/94, in which order dated 12.7.94 terminating the services of the applicant in pursuance of Sub-rule(1) of Rule 5 of the Central Civil Services(Temporary Services) Rules, 1965 has been challenged.

2. Shri Mishra states that a representation has been submitted against the order of termination on 29.7.94(Ann.5),^{which a} has not

(B)

yet been disposed of by the Respondents, and in the meantime
be impugned order dated 12.7.94 will/coming into effect
on the expiry of period of one month from that date i.e. on
13.8.94.

3. Under Section 20 of CAJ Act-Tribunal shall not
ordinarily admit an application unless it is satisfied that
the applicant had availed of all the remedies available to
him under the relevant service rules as to redressal of
grievances. In the light of the provision of this section,
this application is clearly premature.

4. The Application is disposed of at this stage,
leaving it open to the respondents to dispose of the
representation filed by the applicant within a period
of four weeks from the date of receipt of a copy of this
judgment. Let a copy of this judgment be made available to
the applicant who ~~will~~ ^{may} present ~~before~~ ^{to} the respondents. If any,
grievance survive after the disposal of the representation
by the respondents, applicant will have liberty to
agitate the matter before the Tribunal in accordance with Law.

[Signature]
(Bakshmi Swaminathan)

Member(J)

[Signature]
(S. R. Adige)

Member(A)